

ITEM NO.102

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 687/2021

AMAR VIVEK AGGARWAL & ORS.

Petitioner(s)

VERSUS

HIGH COURT OF PUNJAB AND HARYANA & ORS.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES]

IA No. 72029/2021 - EX-PARTE STAY

IA No. 160561/2021 - INTERVENTION APPLICATION

IA No. 34078/2022 - INTERVENTION APPLICATION

IA No. 74976/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 1077/2021 (X)

(IA No. 123819/2021 - EX-PARTE AD-INTERIM RELIEF)

SLP(C) No. 754-755/2020 (XVI)

IA No. 140828/2022 - APPLICATION FOR PERMISSION OFF WITHDRAWAL OF
VAKALATNAMA)IA No. 74621/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 639/2022 (X)

IA No. 114704/2022 - EX-PARTE STAY)

W.P.(C) No. 324/2022 (X)

(IA No. 67238/2022 - EX-PARTE STAY)

W.P.(C) No. 189/2022 (X)

(IA No. 39576/2022 - EX-PARTE STAY

IA No. 39579/2022 - EXEMPTION FROM FILING O.T.)

MA 709/2022 in W.P.(C) No. 454/2015 (PIL-W)

(IA No. 58694/2022 - CLARIFICATION/DIRECTION)

MA 1502/2020 in W.P.(C) No. 454/2015 (PIL-W)

(Attorney General For India

IA No. 45959/2022 - APPEAL AGAINST REGISTRARS ORDER XV RULE 5

IA No. 74393/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 102359/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 75687/2021 - CLARIFICATION/DIRECTION

IA No. 74395/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 72730/2022 - INTERVENTION APPLICATION
 IA No. 95642/2020 - INTERVENTION/IMPLEADMENT
 IA No. 95821/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON)
 W.P.(C) No. 715/2022 (X)
 (IA No. 125250/2022 - CLARIFICATION/DIRECTION
 IA No. 125251/2022 - EXEMPTION FROM FILING O.T.)

MA 9/2023 (PIL-W)
 (FOR ADMISSION and IA No.57115/2022-APPEAL UNDER ORDER V RULE 3 OF
 SCR 2013)

MA 143/2023 in W.P.(C) No. 454/2015 (PIL-W)
 (FOR ADMISSION and IA No.21625/2023-APPROPRIATE ORDERS/DIRECTIONS)

Date : 16-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
 HON'BLE MR. JUSTICE MANOJ MISRA
 HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Aruneshwar Gupta, Sr. Adv.
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For Respondent(s)

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 Mr. Chaman Sharma, Adv.
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 Ms. Meenakshi Kamble, Adv.
 For Mr. Amit K Singh, Adv.

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 Mr. Aditya Soni, Adv.
 Mr. Rishi Malhotra, AOR

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 Mr. Rahul Kaushik, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsels across the Board have expressed their request that the issue of revisiting the judgment in *Indira Jaising v. Supreme Court of*

India, (2017) 9 SCC 766 on any aspect, if any, be examined by this Court on a priority. We are ready to proceed with the matter except that this Court had issued certain directions on 12.09.2022 and it is pointed out to us that those written submissions required to be filed have not been so filed by many parties.

There are individual petitions which deal with issues which may have arisen in different High Courts. In order to maintain a proper procedure for hearing, it is agreed that at the inception, the issue arising from the judgment in question alone will be dealt with and dependent on the view taken by this Court thereafter, some matters may or may not survive. We thus make it clear that we are at this stage only addressing the issue arising from the judgment which gave liberty to revisit on the basis of experience so far.

Learned Solicitor General submits that he will also be filing an application during the course of the day setting out the experience so far.

We request all the concerned counsels to make sure that in the form of synopsis whatever they want to say qua the experience so far be submitted so that we can proceed with the hearing keeping in mind the contours of what we have set out hereinabove.

Learned counsel for SCBA and SCAORA may also file the same, as prayed for.

List on 22.02.2023, to be taken up as the first matter.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)